

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.1742/2018

New Delhi this the 11th day of May, 2018

Hon'ble Mr. K.N. Shrivastava, Member (A)

Smt. Ganga Devi (Aged about 62 years)

W/o late Shri Damodar Singh

Ex-Coach Attendant

Permanent Address:

12, Lava Khera, Badri Prasad,

Presently residing at:

B-Block, Gali No. 15,

Khajoori Khas, New Delhi-94.

-Applicant

(By Advocate: Shri P.K. Ghosh)

Versus

1. Union of India
Through Secretary,
Railway Board, New Delhi.

2. General Manager,
North Eastern Railway
Gorakhpur

3. Chief Personnel Officer
North Eastern Railway
Gorakhpur

4. Divisional Railway Manager,
North Eastern Railway
Izzat Nagar.

5. Sr. Divisional Personnel Officer
North Eastern Railway
Izzat Nagar.

-Respondents

ORDER (Oral)

The applicant is widow of Late Shri Damodar Singh, who retired as Coach Attendant on 31.01.2014. He was sanctioned regular pension and other retiral benefits. He died on 10.04.2017.

2. The applicant is seeking retiral benefits of her husband in terms of the judgment of Hon'ble Delhi High Court in WP (C) No. 566/2000 dated 07.02.2008 in the case of **All India Shramik Coach Attendant Union vs. Union of India**. In this regard, she has submitted Annexure A-1 representation dated 25.10.2017.
3. Shri P.K. Ghosh, learned counsel for the applicant submits that the applicant would be satisfied, at this stage, if a time bound direction is given to Respondent No.1 to decide her pending Annexure A-1 representation dated 25.10.2017.
4. Having regard to the submissions made and without going into the merits of the case, this OA is disposed of with a direction to Respondent No.1 to decide Annexure A-1 representation dated 25.10.2017 of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.
5. Needless to say that the applicant shall have liberty to take appropriate recourse as available to her in accordance with law in

case she remains dissatisfied with the orders to be passed by Respondent No.1 on her representation.

6. No order as to costs.

(K.N. Shrivastava)
Member (A)

cc.